

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/21/520/2020

HYDERABAD, this the 11th day of September, 2020

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



Aleti Vasudeva Rao,
S/o. Late A. Madhusudhana Rao,
Aged about 44 years,
Ex-GDSMC, Amruthanagar BO,
a/w. Miryalaguda H.O.,
R/o. H.No.33-62-162,
Rajeeva Nagar, 36th Ward,
Miryalaguda – 508 207.

... Applicant

(By Advocate: Mr. M. Venkanna)

Vs.

1. The Union of India rep. by its Secretary, Government of India, Ministry of Communications and I.T, Department of Posts – India, Dak Bhavan, Sansad Marg, New Delhi – 110 001.
2. The Chief Postmaster General, Telangana Circle, Hyderabad – 500 001.
3. The Superintendent of Post Offices, Suryapet Division, Suryapet – 508 213.

... Respondents

(By Advocate: Mrs. K. Rajitha, Sr. CGSC)

O R D E R (ORAL)**Hon'ble Mr. B.V. Sudhakar, Admn. Member**Through Video Conferencing :

The present O.A. is filed in regard to claim for compassionate appointment.

2. The brief facts of the case are that the applicant's father, while working as GDS Mail Carrier in the respondent's organization, passed away on 29.10.2010. After the death of his father, the applicant made a request for compassionate appointment in the respondent's organization as per the relevant scheme for compassionate appointment. The same was rejected by the 3rd respondent on 7.6.2012. However, the scheme for compassionate appointment underwent number of changes and the latest scheme of compassionate appointment states that the request for any appointment on compassionate grounds has to be discretionally decided not on the point system as was prevalent in the earlier years. The same was issued on 30.05.2017. The applicant, after having known about the changes in the norms of compassionate appointment, has made a representation dated 15.7.2019 and the same was also rejected by the 3rd respondent on 16.7.2019.

3. The contention of the applicant is that he is eligible to be considered for compassionate appointment as per the respondent's letter No. 17-1/2017-GDS dated 30.05.2017 wherein the system of allocation of points to different attributes has been dispensed with.

4. Heard Sri M. Venkanna, learned counsel for the applicant and Smt. K. Rajitha, learned Senior Standing Counsel appearing for the respondents, and perused the pleadings on record.

5. The applicant has represented for consideration of the compassionate appointment as per the respondent's letter dated 30.05.2017. Without considering the request of the applicant by the competent Circle Relaxation Committee, Respondent No.3, it appears, has rejected the request. The innocuous prayer of the applicant is that his case be considered as per the latest instructions of the respondents dated 30.05.2017. We find that the request is genuine and, therefore, the respondents are directed to place the case of the applicant for considering him for appointment on compassionate grounds before the relevant Circle Relaxation Committee and, thereafter take an appropriate decision, within a period of four months from the date of receipt of this order by issuing a speaking and reasoned order.

6. With the above direction, the O.A. is disposed of at the admission stage. We make it clear that the Tribunal has not gone into the merits of the case at this stage. No order as to costs.

(B.V. SUDHAKAR)
MEMBER (ADMN.)

(ASHISH KALIA)
MEMBER(JUDL.)

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